## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 2530 TO BE ANSWERED ON MARCH 05, 2020 HOUSES TO NEEDY PEOPLE

NO. 2530. DR. VISHNU PRASAD M.K. :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the houses built under Pradhan Mantri Awas Yojana (PMAY) has been allotted to the needy people in various parts of the country, particularly in Tamil Nadu and if so, the details thereof; and
- (b) whether the complaints regarding allotment ofhouses to other than needy persons have been receivedby the Government and if so, the details thereof and the action likely to be taken in this regard?

## ANSWER

## THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

- Union Government through its schemes of Pradhan Mantri a) Awas Yojana (Urban) [PMAY(U)] and Pradhan Mantri Awas Yojana (Gramin) [PMAY(G)] has constructed 32.16 lakh and 97.42 lakh houses respectively for needy people of the country. In the State of Tamil Nadu, houses constructed under **PMAY (U) and PMAY (G) are 2,92,097** and 2.19.974 respectively. Allotment of these houses is made to the identified beneficiaries the concerned State/UT by Governments.
  - b) As per guidelines of PMAY, State/UT Governments are required to identify the beneficiaries based on the eligibility criteria provisioned in the scheme. Any complaint of irregularity regarding allotment of house to an ineligible person, when received, is forwarded to the concerned State/UT Government for taking necessary action as per the scheme guidelines.